

(2023) 11 GUJ CK 0054
In the Gujarat High Court

Case No : R/Criminal Misc.Application (For Regular Bail - After Chargesheet) No. 13702 Of 2023

Sunnykumar @ Bhura @ Fighter Satishkumar Sing APPELLANT
Vs

State Of Gujarat RESPONDENT

Date of Decision : 29-11-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 394, 506(2)
Gujarat Police Act, 1951 — Section 135(1)

Citation : (2023) 11 GUJ CK 0054

Hon'ble Judges : Divyesh A. Joshi, J

Bench : Single Bench

Advocate : Akashkumar H Patel, Jemini S Patel, Himanshu K Patel

Final Decision : Allowed

Judgement

Divyesh A. Joshi, J

1. The present application is filed under Section 439 of the Code of Criminal Procedure, 1973, for regularbailinconnectionwith C.R.No.11210021230007 of 2023 registered with Katargam Police Station, District Surat for the offence punishable under Sections 394, 506(2) of the Indian Penal Code and Section 135(1) of the Gujarat Police Act.

2. Learned advocate appearing on behalf of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions. Learned advocate for the applicant further submits that the applicant has been arrested on 02.01.2023 and since then he is in judicial custody. The investigation is completed and after submission of the charge-sheet, present bail application is preferred. That all the offences are exclusively triable by the Court of Magistrate. Considering the above stated factual aspects, the bail application of the applicant may be entertained.

3. Learned APP Mr. Himanshu Patel appearing on behalf of the respondent-State has objected the application with vehemence and submitted that the role of the present applicant is clearly spelt out from the body of the compilation of charge-sheet papers and therefore he may not be enlarged on bail.

4. Learned advocates appearing on behalf of the respective parties do not press for further reasoned order.

5. I have heard the learned advocates appearing on behalf of the respective parties. I have perused the police papers as well as other documents produced by the applicant along with the memo of the application. It is found out that applicant has been arrested on 02.01.2023 and since then he is in judicial custody. The investigation is completed and after submission of the charge-sheet, present bail application is preferred. All the offences are exclusively triable by the Court of Magistrate. Looking to the totality of the facts and circumstances of the present case, I am of the opinion that present application deserves consideration.

6. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Sanjay Chandra v. Central Bureau of Investigation, reported in [2012]1 SCC 40 as well as in case of Satender Kumar Antil v. Central Bureau of Investigation & Anr. reported in (2022)10 SCC 51.

7. In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, prima facie, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

8. Hence, the present application is allowed and the applicant is ordered to be released on regular bail in connection with C.R.No.11210021230007 of 2023 registered with Katargam Police Station, District Surat, on executing a personal bond of Rs.15,000/- (Rupees Fifteen Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

[a] not take undue advantage of liberty or misuse liberty;

[b] not act in a manner injurious to the interest of the prosecution;

[c] surrender passport, if any, to the lower court within a week;

[d] not leave the State of Gujarat without prior permission of the Sessions Judge concerned;

[e] mark presence before the concerned Police Station on alternate Monday of every English calendar month for a period of six months between 11:00 a.m. and 2:00 p.m.;

[f] furnish the present address of residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the

residence without prior permission of this Court;

9. The authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

10. At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

11. The present application stands allowed accordingly. Direct service is permitted.